

(a) whether the Official Liquidator of the Golcha Properties (PVT) Ltd. has in pursuance of an order from the High Court declared payment of 40 per cent of the deposits to the creditors; and

(b) whether in view of the fact that most of the creditors are away from Delhi, Government have considered the desirability of making payment through the Liquidator's Office in Delhi or through bank cheque and if so, when a decision in this regard will be taken ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): (a) and (b). By an order dated 10th March, 1972 of the Hon'ble Company Judge Rajasthan High Court, Jodhpur, payment of the first dividend of 100 paise in the rupee to the preferential creditors and 20 paise in the rupee to the ordinary creditors has been directed. By another order dated 30th March, 1972, the high Court directed the payment of a second dividend of 20 paise in the rupee to the ordinary creditors. The High Court, Jodhpur has fixed the dates of payment of first and second dividends from 1st June, 1972 to 30th November, 1972 and 1st July 1972 to 31st December, 1972 respectively. The individual notices under rule 276 of the Companies Court Rules, 1959 have already been issued to the creditors.

The Official Liquidator attached to the High Court at Jodhpur who is the Official Liquidator of M/s. Golcha Properties Private Limited (In Liquidation) has no office in Delhi. Crossed Cheques in payment of dividends to the creditors will be issued by him from Jodhpur Office.

Capital Raised by Public Limited Companies.

6692. SHRI T. D. KAMBLE :
SHRI E. V. VIKHE PATIL :

Will the Minister of FINANCE be pleased to refer to the reply given to

Unstarred Question No. 4269 on the 28th April, 1972 and state :

(a) whether the capital was raised through public issue and the purpose for which it was raised;

(b) whether any of these companies have participated in the World Bank programme for expansion of the private sector of the collieries; and

(c) the names of such companies and expansion made in terms of licensed and installed capacities ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The four coal mining companies referred to in reply to Unstarred Question No. 4269 on 28th April, 1972 have not raised the capital through public issue by prospectus. While the National Coal Development Corporation Ltd. and the Singareni Collieries Company Ltd., raised capital to meet the requirements for their expansion programmes, the Jaipuria Samla Amalgamated Collieries Ltd. and Oriental Coal Co. Ltd. raised the capital pursuant to the schemes of amalgamation of certain other companies with these two companies respectively.

(b) and (c). National Coal Development Corporation Ltd. and Singareni Collieries Co. Ltd. have not participated in any World Bank programme. Oriental Coal Company Ltd. and Jaipuria Samla Amalgamated Collieries Ltd. have participated in the World Bank programme for expansion of the private sector collieries. Regarding expansion made by the latter two companies in terms of licensed and installed capacities, information is being collected and will be laid on the Table of the House.

Scheme to Mobilise Ex-Defence Officers to Vitalise Tourist Services

6693. SHRI DEVINDER SINGH GARCHA : Will the Minister of TOUR-